

implementation of Code of Conduct for member companies of NASSCOM, (ii) Distribution of brochures and stickers explaining about "Software Piracy and the Law; (iii) Anti Piracy Billboards, Hotline for piracy complaints.

(ii) As trust in an electronic transaction is based on the underlying standards and stringent procedures that are followed, Information Technology Act has specified standards for digital signature. These standards are regularly reviewed by the office of Controller of Certifying Authorities (CCA) in the light of those adopted internationally.

(iii) To enhance the hassle-free use of web- based applications, CCA is working with various web browser developers/ publishers to embed India PKI Root CA certificate in their browser for websites validation so as to prevent incidents of phishing.

(iv) Banks have adopted 'two factor authentication' for all on line transactions. An additional authentication is introduced by the Banks for online purchases through credit cards.

(v) Indian Computer Emergency Response Team (CERT) not only acts as a 24x7 referral agency for security incidents but also facilitates early warning & response as well as information sharing and cooperation for effective security incidents prevention and protection.

#### **Corruption in the country**

3710. DR. JANARDHAN WAGHMARE: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the fact that corruption has enter into the vitals of our national life posing a potential thrust to our economy;

(b) whether Government proposes to appoint a national committee to go into the causes of corruption and to suggest remedies to make India corruption-free; and

(c) if so, the details with time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) It is a general perception that corruption distorts the rule of law and weakens institutions of governance. It also hurts economic growth and wastes national resources.

(b) and (c) There is no such proposal of the Government to appoint a national committee. However, the Government is fully committed to implement its policy of "Zero Tolerance against

Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include:-

- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) India is amongst the countries who have signed the United Nations Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.

#### **Foreign telecom companies**

†3711. MISS ANUSUIYA UIKEY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that many foreign telecom companies want to enter and invest in India;
- (b) if so, whether Bharat Sanchar Nigam Limited is planning to make these foreign companies its strategic partner;
- (c) if so, whether the far-reaching impact on country upon arrival of these companies has been considered and if so, the details thereof; and
- (d) whether arrival of foreign companies in the field of communications is beneficial to the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Yes, Sir.

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†Original notice of the question was received in Hindi.